

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 427 of 2020**

**IN THE MATTER OF:**

**S. Sudeep**

**...Appellant**

**Versus**

**Dhanlakshmi Bank Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. S. Gowthaman, Ms. Anastasia Gill and Ms. Revathy Gowtham, Advocates.**

**For Respondents: Mr. Ashwini Kumar Singh and Mr. P. V. Dinesh, Advocates for R-1.**

**ORDER**  
**(Through Virtual Mode)**

**15.02.2021:** Shri Ashwini Kumar Singh, Advocate appears on behalf of Respondent No.1. Reply affidavit alongwith Vakalatnama filed by learned counsel for Respondent No. 1 is taken on record. Rejoinder thereto, if any, may be filed by the Appellant within two weeks. In so far as Respondent No. 2 is concerned, in terms of order dated 29<sup>th</sup> September, 2020 Appellant was directed to carry out necessary correction in the cause title in regard to representation of Respondent No. 2 (Corporate Debtor) through IRP. However, it appears that same has not been done. Learned counsel for the Appellant submits that he has filed the same through internet and he will be filing hard copy thereof. He may file physical copy thereof within two weeks. In the event of correction being made, let fresh notice be issued to Respondent No. 2 thorough IRP.

List the matter 'for admission (after notice)' on **18<sup>th</sup> March, 2021** before Court No.3.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*